

SCROLL EDITORS MOVE ALLAHABAD HIGH COURT TO QUASH FIR AGAINST SUPRIYA SHARMA

By- Saumya Tripathi



News portal scroll.in editors Supriya Sharma and Naresh Fernandes have filed a petition in the Allahabad High Court to quash a FIR registered against them over a news report depicting poor living conditions at Varanasi's Domari village which has been 'adopted by Prime Minister Narendra Modi' under the Sansad Adarsh Gram Yojana.

"The FIR that was said to be baseless. It is abuse of the process of law, meant to intimidate and harass independent journalists and stifle freedom of press from reporting critical stories stating the unravished truth and grim reality about the lives of the vulnerable groups," they have claimed in their petition.

The FIR that was registered in the Ramanagar Police Station in Varanasi District under Section 269 and 501 of the Indian Penal Code. Section 3(1)(r) and 3(1) (s) of the scheduled castes and scheduled tribes act were also slapped.

The women said that the news report has absurdly said that she belongs from the Scheduled caste community. 'The registration of the said FIR amounts to an abuse of the process of law and any coercive action against the petitioners would amount to grave miscarriage of the justice.

It added that section 501 of the IPC was irregular involved in the FIR. "it could have been invoked of the compliment had made a complaint via-ore the component court, as per the procedure laid down under section 199 of the code of the criminal procedure (CrPC). Even this is also stated by the petitioner that there will be no intentional insult or hurt carried to the community.

Stating that no case has been formed, they prayed in the petition stay on their rest.